

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH AT BANGALORE**

**ORIGINAL APPLICATION NO.170/00156/2019**

**DATED THIS THE 30<sup>TH</sup> DAY OF OCTOBER, 2019**

**HON'BLE DR K B SURESH....MEMBER (J)  
HON'BLE SHRI C V SANKAR .....MEMBER (A)**

Manjunath I Pujar,  
S/o Shri.Ishwarappa Pujar,  
Aged about 59 years,  
R/o S-77, Golden Enclave,  
Old Air Port Road, Bangalore-560 017,  
Presently posted as Asstt. Commissioner of Income Tax,  
O/o the DRP-1, Kendriya Sadan, Bangalore-560 034.

(By Advocate Shri.T.C.Gupta)

...Applicant

Vs.

1. Union of India,  
through the Finance Secretary,  
Ministry of Finance,  
Department of Revenue,  
Government of India,  
New Delhi-110 001.

2. Pr.Chief Commissioner of Income Tax,  
Karnataka & Goa Region,  
C.R.Building, Bangalore-560 001.

3. Commissioner of Income Tax-3, DRP-1,  
C-Block, 4<sup>th</sup> Floor, Kendriya Sadan,  
Koramangala, Bangalore-560 034.

...Respondents

(By Advocate Shri Vishnu Bhat, Senior Panel Counsel)

**ORDER (ORAL)**

**HON'BLE DR K B SURESH, MEMBER (J)**

Heard. The Department has issued a letter as shown below which we quote:

*Office of the Principal Chief Commissioner of Income Tax,  
Karnataka & Goa Region, Bengaluru.*

***CAT MATTER***

*OA No.170/156-158/2019/Pr.CC/2019-20      Dated: 29.10.2019*

*To*

*Shri.Vishnu Bhat,  
Advocate & Senior Central Government Panel Couse,  
No.13/1, "Vasistha", 5<sup>th</sup> Main Road,  
Palace Guttahalli,  
Bengaluru-560 003.*

*Sir,*

*Sub: OA No.170/156-158/2019 filed by Manjunath I.Pujar  
Vs. UOI & Ors. before the CAT, Bangalore Bench,  
Bengaluru-reg.*

*This office is in receipt of the reply of the Pr.Commissioner of Income Tax, Bengaluru-1, Bengaluru with regard to the pendency of the various bills which are the subject matter in the above cases. A copy of the same is forwarded herewith. The bills have been processed and could not be presented for want of funds. In some cases the bills have been returned with objections. As the funds to meet the above expenditure have been released and the objections attended to, the bills will be presented at the earliest. The Hon'ble CAT may be impressed upon the grant additional time for clearance of the bills.*

*Yours faithfully,*

*(Prithviraj)  
Deputy Commissioner of Income Tax (Hqrs)  
(Admn)  
For Principal Chief Commissioner of Income Tax,  
Karnataka & Goa, Bengaluru.*

2. Therefore, there is no need to keep the matter pending, there will be a direction to the respondents to clear the bills within the next two months time. OA is allowed to this extent. No order as to costs.

**(C V SANKAR)**  
**MEMBER (A)**

**(DR K B SURESH)**  
**MEMBER (J)**

/rsh/

**Annexures referred to by the Applicant in OA No.170/00156/2019**

Annexure A1: Copy of the TA bills submitted

Annexure A2 Copy of the application dated 27.7.2918.